

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**CRP No.02 of 2026**

JIGME NAMGYAL LAKAR

PETITIONER

*VERSUS*

THE DISTRICT COLLECTOR, GANGTOK & ANOTHER

RESPONDENTS

**Date: 28.04.2026**

**CORAM : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Petitioner Mr. Thupden Youngda, Advocate (*through VC*).

For Respondents Mr. Thinlay Dorjee Bhutia, Government Advocate.

**ORDER**

Learned Counsel for the Petitioner submits that he seeks to withdraw the instant matter.

There is no objection by Learned Government Advocate for the Respondents.

In the said circumstances, the matter stands disposed of as withdrawn.

Pending applications, if any, also stand disposed of.

**Judge**  
28.04.2026